

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 50/82-ALC4/2011 **MEETING DATE** : 13.03.2012

The Meeting No.509/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.03.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Dr. Nitin Jain, Department of Biotechnology
4. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
5. Shri R.C. Meena, Dy. Director General of Foreign Trade
6. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.49/82 dated 13.03.2012 were ratified by the Committee.

Case No.B 515	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.50/AM12	F.No. 01/82/050/00687/AM 06/DES III F.No 01/82/050/00214/AM 08/DES III F.No. 01/82/050/01059/AM 08/DES III F.No. 01/82/050/00517/AM 08/DES III F.No 01/83/050/01863/AM 08/DES III
Meeting Date:13.03.2012	
Adv. Lic. No 0310363534 dated 17.01.06 Adv. Lic. No. 0310428200 dated 27.04.07 Adv. Lic. No. 0310441325 dated 30.08.07 Adv. Lic. No. 0310459172 dated 25.01.08 Adv. Lic. No. 0310418228 dated 02.02.07	
Decision: The Committee observed that the export products mentioned in the above Advance Licences are covered under ITC(HS) code “34” which is being dealt by DES IV Section. It was decided by the Committee to transfer the above cases to DES IV Section.	

Case No.B 516	M/s. Godavari Sugar Mills Limited
Norms Committee Meeting No.50/AM12	F.No. 01/82/050/00726/AM 12/DES III
Meeting Date:13.03.2012	
Adv. Lic. No 0310279976 dated 9.7.2004 Adv. Lic. No. 0310316071 dated 09.02.05	
Decision It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 517	M/s. Sodium Metal Pvt Ltd.			
Norms Committee Meeting No.50/AM12	F.No. 01/82/050/00669/AM 07/DES III			
Meeting Date:13.03.2012				
Adv. Lic. No 3410016916 dated 13.9.2006	R.A F. No. 34/24/040/00137/AM 07			
Decision : It was decided to revise the norm on the basis of norms earlier fixed in meeting no. 48/82 dated 17.2.2009 under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	S.No	Import item	Qty. allowed
1,1 Cyclohexane Diacetic Acid Monoamide	1 kg	1	1,1 cyclohexane Diacetic Acid	1.12 kg

Ra may take appropriate action as per the decision of Norms Committee.

Case No.B 518	M/s. VDH International
Norms Committee Meeting No.50/AM12	F.No. 01/82/050/00692/AM 10/DES III
Meeting Date:13.03.2012	
Adv. Lic. No 0510252129 dated 10.11.2009	
Decision: On the basis of written comments received from Department of Chemicals and Petrochemicals forwarded vide their U.O No. 14010/58/2010-Ch. II dated 20.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below, or as applied by the firm whichever is lower:	

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
Butylated Hydroxy Toluene (2,6 di-tertiary Butylated Cresol)	1 kg	1.	Para Cresol	0.705 kg
		2.	Isobutylene	0.667 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:1/38/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved	
HQ File :01/82/050/00987/AM12/	RLA File :05/24/040/00246/AM12/	Lic.No/Date:0510306115 20.10.2011	Defer Date:	
Decision : It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:9/46/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
HQ File :01/82/050/01225/AM12/	RLA File :03/94/040/00587/AM12/	Lic.No/Date:0310663315 03.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2011 dated 1.11.2011, It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
Antifoulant-Trade Name DA 2339/DA 2313/DA2316/DA2339-M/DA2394/DA2304-C/DA2309/DA2331/DA7315	1 kg	1	2,6 Di tertiary butyl Phenol (purity 99% to 100%)/2,6 DTPB 100%	0.088 kg
		2.	Di-n-Propyl Amine/Dipropylamine/DNPA	0.0092 kg

		3.	Di-methyl Sebacate/DMS	0.013 kg
		4.	4 Hydroxy tempo/4 hydroxy/2.2,6,6 Tetramethy/Piperridine-N-Oxy/4 HT	0.021 kg
		5.	Di butyl tin oxide/DBTO/Fiscat 4201/BNT CAT 430	0.0005 kg
		6.	Aromatic Solvent/Solvent C 10, Kocosol 150, HAR, Heavy Aromatic. Solgad 150/MC-10 A, Garasol-150, C-9, Remax 1	0.660 kg
		7.	Hitec 6411	0.150 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 8/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:50/82-ALC4/2011 13.03.2012		Status: Case Approved																		
HQ File :01/82/050/01224/AM12/	RLA File :03/94/040/00649/AM12/		Lic.No/Date:0310665291 16.11.2011		Defer Date:																		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/137/2011 dated 13.3.2012, It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:																							
<table><tr><td>Item of Export</td><td>Quantity</td><td>S.No</td><td>Item of Import</td><td colspan="2">Quantity Allowed</td></tr><tr><td>Phenyl Ethyl Alcohol</td><td>1 kg</td><td>1.</td><td>Styrene</td><td colspan="2">1.00 kg</td></tr><tr><td></td><td></td><td>2.</td><td>Hydrogen Peroxide</td><td colspan="2">0.392 kg</td></tr></table>						Item of Export	Quantity	S.No	Item of Import	Quantity Allowed		Phenyl Ethyl Alcohol	1 kg	1.	Styrene	1.00 kg				2.	Hydrogen Peroxide	0.392 kg	
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed																			
Phenyl Ethyl Alcohol	1 kg	1.	Styrene	1.00 kg																			
		2.	Hydrogen Peroxide	0.392 kg																			
RA may take appropriate action as per the decision of Norms Committee.																							

5	Case No.:63/46/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01279/AM12/	RLA File :09/24/040/00387/AM12/	Lic.No/Date:0910049937 29.11.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

6	Case No.:54/46/82-ALC4/2011		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:50/82-ALC4/2011 13.03.2012		Status:Case Deferred
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HQ File :01/82/050/01270/AM12/	RLA File :09/24/040/00398/AM12/	Lic.No/Date:0910050048 05.12.2011	Defer Date:10.04.2012
Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals			

7	Case No.: 76/46/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Approved																			
	HQ File :01/82/050/01292/AM12/	RLA File :09/24/040/00367/AM12/	Lic.No/Date:0910050061 07.12.2011	Defer Date:																			
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 22.2.2011 and meeting no. 11/82 dated 15.6.2010, It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:																						
	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Pantoprazole (or) Pantoprazole Sodium or Pantoprazole sodium sesquihydrate</td><td>1 kg</td><td>1.</td><td>5-Difluoromethoxy-2- mercapto-1H-benzimidazole</td><td>0.80 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Maltol</td><td>1.46 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Chloroform</td><td>4.90 kg</td></tr> </tbody> </table>				Item of Export	Quantity	S.No	Item of Import	Quantity Allowed	Pantoprazole (or) Pantoprazole Sodium or Pantoprazole sodium sesquihydrate	1 kg	1.	5-Difluoromethoxy-2- mercapto-1H-benzimidazole	0.80 kg			2.	Maltol	1.46 kg			3.	Chloroform
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed																			
Pantoprazole (or) Pantoprazole Sodium or Pantoprazole sodium sesquihydrate	1 kg	1.	5-Difluoromethoxy-2- mercapto-1H-benzimidazole	0.80 kg																			
		2.	Maltol	1.46 kg																			
		3.	Chloroform	4.90 kg																			
RA may take appropriate action as per the decision of Norms Committee.																							

8	Case No.: 62/46/82-ALC4/2011	Party Name:WINTAC LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date:10.04.2012
	Decision : It was observed that import product code is not correct. It was decided to call from the firm technical specification of the import product and also the ITC(HS) code. Accordingly, the case was deferred for 10.4.2012.			

9	Case No.: 82/46/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01298/AM12/	RLA File :09/24/040/00127/AM12/	Lic.No/Date:0910050138 09.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

10	Case No.: 23/46/82-ALC4/2011	Party Name:ROYAL PHARMA	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
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HQ File :01/82/050/01239/AM12/	RLA File :03/95/040/00738/AM12/	Lic.No/Date:0310670268 13.12.2011	Defer Date:10.04.2012
Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

11	Case No.:26/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01242/AM12/	RLA File :03/94/040/00751/AM12/	Lic.No/Date:0310670327 13.12.2011	Defer Date:10.04.2012
	Decision : The Committee decided to call from the firm the following information: • Production of export item for the past three years upto January 2012 and corresponding consumption of each input duly certified by CA. • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case has been deferred for 10.4.2012.			

12	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:10.04.2012
	Decision : It was decided to remind the firm to furnish specific export products along with the relevant Drug Manufacturing License within 15 days otherwise the case would be closed. Accordingly, the case was deferred for 10.4.2012.			

13	Case No.:74/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01290/AM12/	RLA File :09/24/040/00421/AM12/	Lic.No/Date:0910050231 14.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

14	Case No.:81/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01297/AM12/	RLA File :09/24/040/00422/AM12/	Lic.No/Date:0910050232 14.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:31/46/82-ALC4/2011	Party Name:KDAC CHEM PVT LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved												
	HQ File :01/82/050/01247/AM12/	RLA File :34/24/040/00187/AM12/	Lic.No/Date:3410032578 15.12.2011	Defer Date:												
	Decision : In the light of earlier decision taken in meeting no. 39/82 dated 28.12.2010 it was decided decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Export Qty.</td><td>S.No.</td><td>Name of Item of import</td><td>Quantity allowed</td></tr><tr><td rowspan="2">Verdyl Acetate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Dicyclopentadiene</td><td>0.800 Kg.</td></tr><tr><td>2.</td><td>Acetic Acid</td><td>0.112 kg</td></tr></table>				Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed	Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.	2.	Acetic Acid
Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed												
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.												
		2.	Acetic Acid	0.112 kg												
RA concerned may take necessary action as per above decision of NC.																

16	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:57/46/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
HQ File :01/82/050/01273/AM12/	RLA File :09/24/040/00411/AM12/		Lic.No/Date:0910050318 20.12.2011	Defer Date:
Decision : In the light of earlier decision taken in 31/82 dated 1.11.2011 it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Aluminium Canisters	As per packing policy
		4.	Activated Carbon (Carbon Enoanticromos)	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.: 68/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01284/AM12/	RLA File :09/24/040/00430/AM12/	Lic.No/Date:0910050304 20.12.2011	Defer Date:27.03.2012
	Decision : It was decided to call the representative of the firm for Personal Hearing on 27.3.2012 and also bring with him the production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 27.3.2012.			

19	Case No.: 69/46/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Approved														
	HQ File :01/82/050/01285/AM12/	RLA File :31/83/040/00193/AM12/	Lic.No/Date:3110052023 21.12.2011	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012 , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity</td><td>1 kg</td><td>1</td><td>Phenoxy methane/Anisole Purity 93% Minimum</td><td>1.00 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Acetic Anhydride Purity 99% Minimum</td><td>0.755 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1	Phenoxy methane/Anisole Purity 93% Minimum	1.00 kg			2.	Acetic Anhydride Purity 99% Minimum
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1	Phenoxy methane/Anisole Purity 93% Minimum	1.00 kg														
		2.	Acetic Anhydride Purity 99% Minimum	0.755 kg														

20	Case No.: 30/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01246/AM12/	RLA File :22/24/040/00076/AM12/	Lic.No/Date:2210012341 22.12.2011	Defer Date:10.04.2012
	Decision : : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

21	Case No.: 34/46/82-ALC4/2011	Party Name:PERSTORP CHEMICALS INDIA PVT. LIMITED.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01250/AM12/	RLA File :03/95/040/00622/AM12/	Lic.No/Date:0310672312 22.12.2011	Defer Date:10.04.2012
	Decision : : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:41/46/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
HQ File :01/82/050/01257/AM12/	RLA File :03/94/040/00845/AM12/	Lic.No/Date:0310672404 22.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/176/2011/Ch. II dated 5.3.2012 , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical Organic Mixture – Antifloulant Trade Name – Clearlink 1080	1 kg	1	Iso Phorone Diamine/IPDA	0.681 kg
		2.	Platinum Catalyst 2020 PMC/3% Platinum on carbon catalyst sulfided (Code 2020 and B 171032-3)	0.0005 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 42/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Approved
HQ File :01/82/050/01258/AM12/	RLA File :03/94/040/00839/AM12/		Lic.No/Date:0310672624 23.12.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 22.2.2011 it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenylephrine Hcl	1 Kg.	1.	3-Hydroxy Acetophenone	2.47 kg
		2.	N-Methyl Bencyl Amine	3.132 kg
		3.	5% Palledium On Carbon	0.025 kg
		4.	L+ Tartaric Acid	1.51 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

24	Case No.:4/46/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01220/AM12/	RLA File :34/24/040/00189/AM12/		Lic.No/Date:3410032719 27.12.2011	Defer Date:10.04.2012

Decision : It was decided to remind the firm to furnish Certificate of Analysis from the foreign suppliers for import items and testing report for the export items. Accordingly, the case was deferred for 10.4.2012.

25	Case No.:14/46/82-ALC4/2011	Party Name:e DRUGS & RESEARCH LABS LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01230/AM12/	RLA File :04/24/040/00242/AM12/	Lic.No/Date:0410132171 27.12.2011	Defer Date:10.04.2012
	Decision : It was decided to call from the firm specification of the import item and the ITC(HS) of the import item, specifically the meaning of UM given in the import item. Accordingly, the case was deferred for 10.4.2012.			

26	Case No.:15/46/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01231/AM12/	RLA File :04/24/040/00259/AM12/	Lic.No/Date:0410132173 27.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

27	Case No.:38/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01254/AM12/	RLA File :03/94/040/00817/AM12/	Lic.No/Date:0310673330 28.12.2011	Defer Date:10.04.2012
	Decision : It was decided to call the following information from the firm as forwarded by Department of Chemicals and Petrochemicals vide their letter No. 14010/29/2011/Ch.II dated 13.3.2012: • Production of export item for the past 3 years upto January, 2012 and corresponding consumption of each input duly certified by CA • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case was deferred for 10.4.2012.			

28	Case No.:35/46/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
	HQ File :01/82/050/01251/AM12/	RLA File :03/95/040/00707/AM12/	Lic.No/Date:0310673481 29.12.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/141/2011-Ch. II dated 13.3.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cetyl Palmitate	1 kg	1	Cetyl Alcohol	0.512 kg
		2	Palmitic Acid	0.541 kg
RA may take appropriate action as per the decision of Norms Committee.				

29	Case No.:39/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM12/	RLA File :03/94/040/00856/AM12/	Lic.No/Date:0310673730 30.12.2011	Defer Date:10.04.2012
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their letter NO. 14010/29/2011/Ch II dated 13.3.2012, it was decided to call from the firm the following information: • Production of export item for the past 3 years upto January 2012 and corresponding consumption of each input duly certified by CA. • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case was deferred for 10.4.2012.			

30	Case No.:43/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01259/AM12/	RLA File :03/94/040/00872/AM12/	Lic.No/Date:0310673641 30.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.:61/46/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01277/AM12/	RLA File :03/94/040/00854/AM12/	Lic.No/Date:0310673707 30.12.2011	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:36/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.			

33	Case No.: 37/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Deferred
	HQ File :01/82/050/01253/AM12/	RLA File :03/94/040/00825/AM12/	Lic.No/Date:0310675410 09.01.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 44/46/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Approved
HQ File :01/82/050/01260/AM12/	RLA File :03/94/040/00724/AM12/		Lic.No/Date:0310675459 09.01.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 15.4.2008, it was decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Total Quantity
1-(4 Methyl Phenyl)-4,4,4, Trifluorobutane-3-dione(Diketone)	1 Kg.	1.	Triflouro acetic acid	0.65 kg/kg
		2.	Methanol	0.240 kg/kg
		3.	Sodium Methoxide	0.31 kg/kg
		4.	Toluene	0.87 kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee				

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Case No.:45/46/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved	
HQ File :01/82/050/01261/AM12/	RLA File :03/94/040/00665/AM12/	Lic.No/Date:0310675446 09.01.2012	Defer Date:	
Decision: In the light of earlier decision taken in meeting no. 14/82 dated 6.7.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pioglitazone Hcl	1 Kg.	1.	5-Ethyl-Pyridyl-2-Ethanol	1.20 kg
		2.	Tetrahydrofuran	2.62 kg
		3.	Para Hydroxy Benzaldehyde	0.883 kg
		4.	Potassium Carbonate	1.00 kg
		5.	Methylene Dichloride	9.39 kg
		6.	2,4-Thiozolidinenone	1.20 kg
		7.	Piperidine	0.368 kg

	8.	Methanol	7.32 kg
	9.	Sodium Borohydride	0.412 kg
	10.	Isopropyl Alcohol	1.94 kg
	11.	Acetic Acid	0.500 kg
	12.	Sodium Hydroxide	0.500 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:70/46/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved	
HQ File :01/82/050/01286/AM12/	RLA File :03/95/040/00827/AM12/	Lic.No/Date:0310675771 10.01.2012	Defer Date:	
Decision : In line with the earlier decision taken in meeting no. 51/82 dated 22.3.2011 and meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1kg.	1.	(S)+2-Amino Butyramide Hcl	0.95 kg
		2.	Ethyl Acetate	1.743 kg
		3.	Methanol	1.745 jg
		4.	Activated Carbon	0.0128 kg
		5.	Methylene Chloride	1.026 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:65/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01281/AM12/	RLA File :05/23/040/00390/AM12/	Lic.No/Date:0510314514 13.01.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals			

38	Case No.:66/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
	HQ File :01/82/050/01282/AM12/	RLA File :05/23/040/00394/AM12/	Lic.No/Date:0510314512 13.01.2012	Defer Date:
	Decision : , It was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Zolmitriptan ODT 2.5 mg	330000	1	Zolmitriptan	0.8415 kg
	Zolmitriptan ODT 5 mg	315000	1	Zolmitriptan	1.6065 kg
	RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 67/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status: Case Approved
HQ File :01/82/050/01283/AM12/	RLA File :05/23/040/00393/AM12/		Lic.No/Date:0510314507 13.01.2012	Defer Date:
Decision : It was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Zolmitriptan ODT 2.5 mg	792000	1	Zolmitriptan	1.98 kg
Zolmitriptan ODT 5 mg	396000	1	Zolmitriptan	1.98 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:73/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
HQ File :01/82/050/01289/AM12/	RLA File :05/23/040/00392/AM12/		Lic.No/Date:0510314520 13.01.2012	Defer Date:
Decision : It was decided to ratify norms under Para 4.7 of HBP v1 in line with SION 412 as per the details given below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Oxcarbazepine 150 mg	1 number	1	Oxcarbazepine	73.44 kg
Oxcarbazepine 300 mg	1 number	1.	Oxcarbazepine	146.88 kg
Oxcarbazepine 600 mg	1 number	1	Oxcarbazepine	293.76 kg
RA may take further necessary action as per the decision of Norms committee.				

41	Case No.:75/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES	Meet No/Date:50/82-ALC4/2011	Status:Case
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		LIMITED (FORMERLY JUBILANT	13.03.2012	Approved
HQ File :01/82/050/01291/AM12/		RLA File :05/23/040/00382/AM12/	Lic.No/Date:0510314518 13.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 4.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3-Difluoro-5-Chloro Pyridine	1 kg	1	2,3,5-Trichloropyridine Pyridine	1.355 kg
		2.	Potassium Fluoride	0.905 kg
		3.	Sulpholane	0.320 kg
		4.	Toulene	0.318 kg
		5.	Tetraglyme	0.023 kg
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.:80/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01296/AM12/	RLA File :05/23/040/00389/AM12/	Lic.No/Date:0510314505 13.01.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals			

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Case No.:78/46/82-ALC4/2011	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved	
HQ File :01/82/050/01294/AM12/	RLA File :07/24/040/00411/AM12/	Lic.No/Date:0710085576 17.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2004-Ch II dated 10.1.2008, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3-Cyclohexanedione (Cyclohexane-1,3-Dione) Dihydro Resorcinol	1 kg	1	Resorcinol Resorcinol Resorcin/m-dihydroxybenzene	1.26 kg
RA may take appropriate action as per the decision of Norms Committee.				

44	Case No.: 84/46/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01300/AM12/	RLA File :34/24/040/00220/AM12/	Lic.No/Date:3410032968 17.01.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals			

45	Case No.: 32/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01248/AM12/	RLA File :03/94/040/00942/AM12/	Lic.No/Date:0310679417 31.01.2012	Defer Date:10.04.2012
	Decision : The firm in the meeting dated 7.2.2012 agreed to submit the revised applications. Accordingly, the case was deferred for 10.4.2012.			

46	Case No.: 47/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01263/AM12/	RLA File :03/94/040/00943/AM12/	Lic.No/Date:0310679893 02.02.2012	Defer Date:10.04.2012
	Decision : The firm in the meeting dated 7.2.2012 agreed to submit the revised applications. Accordingly, the case was deferred for 10.4.2012.			

47	Case No.: 49/46/82-ALC4/2011	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01265/AM12/	RLA File :31/24/040/00030/AM11/	Lic.No/Date:3110052741 06.02.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals			

48	Case No.:50/46/82-ALC4/2011		Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.		Meet No/Date:50/82-ALC4/2011 13.03.2012		Status:Case Approved	
	HQ File :01/82/050/01266/AM12/		RLA File :31/83/040/00208/AM12/		Lic.No/Date:3110052844 07.02.2012		Defer Date:13.03.2012	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012 , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

	4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1	Phenoxy methane/Anisole Purity 93% Minimum	1.00 kg
			2.	Acetic Anhydride Purity 99% Minimum	0.755 kg
RA may take appropriate action as per the decision of Norms Committee.					

49	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

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Case No.:77/46/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)		Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Approved
HQ File :01/82/050/01293/AM12/	RLA File :03/95/040/00880/AM12/		Lic.No/Date:0310681190 09.02.2012	Defer Date:
Decision : In the light of earlier decision taken in 30/82 meeting held on 25.10.2011, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Metformin Hcl + Mag Stearate Content of Metfromin Hcl not less than 99.5%	1 Kg.	1.	Dicyanodiamide	0.567 kg/kg of Metformin Hcl
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:1/50/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/82-ALC4/2011 13.03.2012	Status:Case Deferred
	HQ File :01/82/050/01392/AM12/	RLA File :03/95/040/01007/AM12/	Lic.No/Date:0310684377 01.03.2012	Defer Date:10.04.2012
	Decision : It was decided to defer the case for 10.4.2012 for comments of Department of Chemicals and Petrochemicals			

52	Case No.:2/50/82-ALC4/2011		Party Name:ARCH PHARMALABS LTD		Meet No/Date:50/82-ALC4/2011 13.03.2012		Status:Case Approved										
	HQ File :01/82/050/01393/AM12/		RLA File :03/94/040/00126/AM12/		Lic.No/Date:0310684977 06.03.2012		Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 32/82 dated 3.11.2009, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Zidovudine USP</td> <td>1 Kg.</td> <td>1.</td> <td>5'-O-Trityl-2,3'-Anhydro Thymidine</td> <td>2.63 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zidovudine USP	1 Kg.	1.	5'-O-Trityl-2,3'-Anhydro Thymidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Zidovudine USP	1 Kg.	1.	5'-O-Trityl-2,3'-Anhydro Thymidine	2.63 kg													

Date:13.03.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer